

it and a law made to immediately stop this practice of sati.

PROF. MADHU DANDAVATE : We fully support her demand that there should be a discussion and there should be a central legislation to ban sati.

(Interruptions)

SHRIMATI MEIRA KUMAR : This is a very serious matter. There should be a full discussion.

MR. SPEAKER : I fully agree with you. What I say is, not only me, not only the Members of the Opposition, but the whole House agree with it. And we have already decided in our meeting to have a complete discussion and urge the Government to take active steps.

SHRI BASUDEB ACHARIA : What about legislation to ban this practice.

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : Mr. Speaker, while the whole country was upset and there were quite loud criticism and protests all over the country, I held a meeting with the Opposition leaders. The Prime Minister also directed that we must have an all India Act in this Parliament. Such a Bill will be passed. We will consult the entire Opposition, the whole nation before we bring it up before the Parliament. It will be a national approach and it will be a comprehensive and a very strict law to finish this social evil of Sati from our society.

MR. SPEAKER : A foolproof one.

(Interruptions)

12.06 hrs.

PAPERS LAID ON THE TABLE

[English]

Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1987, Finance (Amendment) Ordinance, 1987, Representation of the people (Amendment) Ordinance, 1987 and Auroville (Emergency Provisions)

Amendment Ordinance, 1987, Promulgated by the President.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT): On behalf of Shri H. K. L. Bhagat, I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution :-

- (1) The Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1987 (No. 5 of 1987) promulgated by the President on the 19th September, 1987. [Placed in Library. See No LT-4916/87]
- (2) The Finance (Amendment) Ordinance, 1987 (No. 6 of 1987) promulgated by the President on the 19th September, 1987. [Placed in Library. See No. LT 4917/87]
- (3) The Representation of the People (Amendment) Ordinance, 1987 (No. 7 of 1987) promulgated by the President on the 22nd September, 1987. Placed in Library. See No. LT-4918/87]
- (4) The Auroville (Emergency Provisions) Amendment Ordinance, 1987 (No. 8 of 1987) promulgated by the President on the 28th October, 1987. [Placed in Library. See No. LT-4919/87]

Central Excise (Fifth Amendment) Rules, 1987, Income Tax (Seventh Amendment) Rules 1987, Notifications under Customs Act, 1962 etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table : -

- (1) A copy of the Central Excise (Fifth Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 769(E) in Gazette of India dated the 11th September, 1987 under sub-section (2) of section 38 of

the Central Excises and Salt Act, 1944.

[Placed in *Librare Se* No LT 4920/87]

- (2) A copy of the Income-tax (Seventh Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 894(E) in Gazette of India dated the 8th October, 1987 under section 296 of the Income-tax Act, 1961.

[Placed in *Library. See* No LT 4921/87]

- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

(i) G.S.R. 725(E) published in Gazette of India dated the 21st August, 1987 together with an explanatory memorandum making certain amendments to Notification No. 151/82-Customs dated the 14th May, 1982 so as to exempt the imported goods from so much of the customs as is leviable on the handling charges incurred at the Inland Container Depot.

(ii) G.S.R. 729(E) published in Gazette of India dated the 25th August, 1987 together with an explanatory memorandum making certain amendments to Notification No. 154/86-Customs dated the 1st March, 1986 so as to remove certain ambiguity in the rates indicated therein and also deletes one of the rates indicated therein and also deletes one of the machines from the scope of concessional rate of duty so as to provide protection to the indigenous industry.

(iii) G.S.R. 745 (E) published in Gazette of India dated the 2nd September, 1987 together with an explanatory memorandum regarding exemption to video cassettes and video tapes recorded with University or Higher or Advanced Technical Educational Programme imported by University or research institution from the whole of the basic and additional duties of customs leviable thereon.

(iv) G.S.R. 746(E) published in Gazette of India dated the 2nd September, 1987 together with an explanatory memorandum regarding exemption to video cassettes and video tapes recorded with University or Higher or Advanced Technical Educational Programme imported by research students from the whole of the basic and additional duties of customs leviable thereon.

(v) G.S.R. 747(E) published in Gazette of India dated the 2nd September, 1987 together with an explanatory memorandum regarding exemption to goods covered by Notification Nos. 303/87-Customs and 304/87-Customs dated the 2nd September, 1987 from the whole of the auxiliary duty of customs leviable thereon.

(vi) G.S.R. 748(E) published in Gazette of India dated the 3rd September, 1987 together with an explanatory memorandum seeking to exempt goods covered by Notification No. 262/86-Customs dated the 24th April, 1986 from the whole of the auxiliary duty of customs leviable thereon.

(vii) G.S.R. 758(E) published in Gazette of India dated the 9th September, 1987 together with an explanatory memorandum seeking to increase the effective basic customs duty on pentaerythritol from 80 per cent plus Rupees 5 per Kg. to 80 per cent plus Rupees 21 per Kg. with a view to protect indigenous industry.

(viii) G.S.R. 760(E) published in Gazette of India dated the 9th September, 1987 together with an explanatory memorandum making certain amendments to Notification No. 110-Customs dated the 17th February, 1986 so as to include therein "Message Re-transmission System-Madras of Videsh Sanchar Nigam Limited" as a "Project" under heading 98.01 of the Customs Tariff Act, 1975

for the purpose of classification of all goods, imported for the above project under the said Tariff item.

- (ix) G.S.R. 774(E) published in Gazette of India dated the 14th September, 1987 together with an explanatory memorandum making certain amendments to Notification No. 186/87-Customs dated the 29th April, 1987 so as to omit proviso from the said notification which prescribes a concessional rate of basic customs duty of 60 per cent on specified computer peripherals so as to dispense with the requirement of furnishing a certificate that goods are of a kind and type not manufactured in India.
- (x) G.S.R. 783 (E) published in Gazette of India dated the 15th September 1987 together with an explanatory memorandum making certain amendments to Notification No. 88-Customs dated the 1st March, 1987 so as to prescribe a basic customs duty of 30 per cent on polystyrene Rupees 4,000 per tonne on paste and battery grade PVC resins, Rupees 2,000 per tonne on suspension grade PVC resins and Rupees 3,000 per tonne on LDPE.
- (xi) G.S.R. 784 (F) published in Gazette of India dated the 15th September 1987, together with an explanatory memorandum making certain amendments to Notification No. 227/76-Customs dated the 22nd August 1976 so as to prescribe a uniform basic customs duty of 20 per cent ad valorem in respect of polypropylene and copolymers of polypropylene and basic customs duty of 30 per cent in respect of HDPE.
- (xii) G.S.R. 785 (F) published in Gazette of India dated the 15th September, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 206/87-Customs and 208/87-Customs dated the 12th May, 1987 so as to raise the auxiliary duty of customs in respect of PVC resins from nil to 25 per cent and lower the auxiliary duty of customs in respect of polystyrene from 40 per cent to 25 per cent.
- (xiii) G.S.R. 797 (E) published in Gazette of India dated the 17th September, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 6/84-Customs dated the 10th January, 1984 and 210/84-Customs dated the 1st August, 1984 so as to provide that the customs duty concessions would be available to components covered by a list approved by the Competent authority in the Director General of Technical Development and such list need not be approved by Ministry of Industry.
- (xiv) G.S.R. 799 (E) published in Gazette of India dated the 17th September, 1987 together with an explanatory memorandum making certain amendments to Notification No. 188/87-Customs dated the 29th April, 1987 (which prescribes concessional rate of customs duty for specified electronic components so as to include four other types of memory IC's and delete reference to maximum access time (technical specification).
- (xv) G.S.R. 800 (E) published in Gazette of India dated the 17th September, 1987 together with an explanatory memorandum regarding exemption to specified machinery required for technological upgradation of selected capital goods industry from the basic customs duty in excess of 35 per cent ad valorem and the whole of the additional and auxiliary duties of customs leviable thereon.
- (xvi) G.S.R. 806 (E) published in Gazette of India dated the 19th September, 1987 together with an explanatory memorandum seeking to increase the auxiliary duty of

customs wherever leviable by five percentage points except in the case of crude petroleum.

- (xvii) S.O. 865 (E) published in Gazette of India dated the 28th September, 1987 together with an explanatory memorandum regarding revised rates of exchange for conversion certain foreign currencies into Indian currency or vice-versa.

[Placed in Library See No. LT-4922/87]

(4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :-

- (i) G.S.R. 727 (E) published in Gazette of India dated the 21st August, 1987 together with an explanatory memorandum making certain amendments to Notification No. 64/86-CE dated the 10th February, 1986 so as to completely exempt from payment of excise duty, parts of specified power driven pumps primarily designed for handling water when such parts are used in the manufacture of such power driven pumps.
- (ii) G.S.R. 733 (E) published in Gazette of India dated the 27th August, 1987 together with an explanatory memorandum regarding exemption to forgings and forged products from the whole of the duty of excise leviable thereon.
- (iii) G.S.R. 734 (E) published in Gazette of India dated the 27th August, 1987 together with an explanatory memorandum extending the validity of Notification No. 190/87-CE dated the 4th August, 1987 upto 1st October, 1987.
- (iv) G.S.R. 736 (E) published in Gazette of India dated the 28th August, 1987 together with an explanatory memorandum regarding exemption to specified goods manufactured by factories belon-

ging to Central Government for use by any Department of the Central Government from the whole of the duty of excise leviable thereon.

- (v) G.S.R. 737 (E) published in Gazette of India dated the 28th August, 1987 together with an explanatory memorandum regarding exemption to specified goods manufactured by a village industry and marked by or with the assistance of Khadi and Village Industries Commission from the whole of the duty of excise leviable thereon.
- (vi) G.S.R. 738 (E) published in Gazette of India dated the 28th August, 1987 together with an explanatory memorandum regarding exemption to all goods manufactured in a prison from the whole of the duty of excise leviable thereon.
- (vii) G.S.R. 749 (E) published in Gazette of India dated the 3rd September, 1987 together with an explanatory memorandum making certain amendments to Notification No. 172/87-CE dated the 18th June, 1987 so as to exempt from excise duty finishing agents' dye-carriers to accelerate the dyeing or fixing of dye-stuffs and other products and preparation of a kind used in the textile industry when used within the factory of production for the manufacture of textiles and textile articles.
- (viii) G.S.R. 750 (E) published in Gazette of India dated the 3rd September 1987 together with an explanatory memorandum regarding exemption to printing frames when used within the factory of production for printing of textile fabrics, from the whole of the duty of excise leviable thereon.
- (ix) G.S.R. 764 (E) published in Gazette of India dated the 9th September, 1987 together with an

explanatory memorandum seeking to withdraw an explanatory memorandum seeking to withdraw the benefits under the MODVAT scheme and the related benefits in respect of aerated waters (soda and soft drink) with effect from 1st October, 1987.

(x) G.S.R. 767 (E) published in Gazette of India dated the 9th September, 1987 together with an explanatory memorandum regarding exemption to cigarettes supplied as stores for consumption on board a ship of the Indian Navy from both basic excise duty and additional excise duty in lieu of sales tax subject observance of certain procedures.

(xi) G.S.R. 786 (E) published in Gazette of India dated the 15th September, 1987 together with an explanatory memorandum making certain amendments to Notification No. 132/86-CE dated the 1st March, 1986 so as to prescribe a uniform excise duty of 30 per cent ad valorem in respect of polypropylene and copolymers of polypropylene.

[Placed in Library See No. LT-4923/87]

(5) A copy of the Research and Development Cess Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 836(E) in Gazette of India dated the 5th October, 1987 under sub-section (3) of section 10 of the Research and Development Cess Act, 1986.

[Placed in Library. See No. LT-4924/87]

(6) A copy of Notification No. S.O. 879(E) (Hindi and English versions) published in Gazette of India dated the 5th October, 1987 appointing the 1st December 1987 as the date on which the Research and Development Cess Act, 1986, shall come into force issued under sub-section (3) of section 1 of the said act.

(7) A copy of Notification No. S.O. 880(E) (Hindi and English versions) published

in Gazette of India dated the 5th October, 1987 specifying five per cent as the rate of Cess payable on all payments made towards the import of technology under sub-section (1) of section 3 of the Research and Development Cess Act, 1986.

(8) A copy of Notification No. S.O. 881(E) (Hindi and English versions) published in Gazette of India dated the 5th October, 1987 forming a fund called the Venture Capital Fund with effect from 1st December, 1987, issued under sub-section (1) of section 5 of the Research and Development Cess Act, 1986.

[Placed in Library. See No. LT-4925/87]

[English]

PROF. MADHU DANDAVATE (Rajapur): I have already given an adjournment motion on Sati. What about the adjournment motion?

Is there no method to censure the Government?

MR. SPEAKER: No, not on this.

[Translation]

CH. RAM PRAKASH (Ambala): Mr. Speaker, Sir, 3 Assembly bye-elections are going to be held in Haryana. There will be booth capturing there. The Government should deploy C.R.P.F. there.

MR. SPEAKER: Please write to Election Commission for this.

PROF. MADHU DANDAVATE: We want to censure the Government for their failure to handle the situation in Sri Lanka. Since we have no liberty to censure the Government we are walking out in protest.

12.08 hrs.

Prof. Madhu Dandavate and some other hon. Members then left the House